

(b) if so, the locations thereof; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA) :
 (a) to (c) A Committee has been set up to select suitable sites for large thermal stations. The Committee has already started its work but has not yet submitted its report. The locations will be known as soon as the report is ready.

**Locations of Railways power Generators
 Electrification of Railway Lines**

9590. SHRI SHANKERRAO SAVANT :

SHRI J. G. KADAM :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Railways own their own generators.

(b) if so, where they are located and what is their capacity; and

(c) whether any more generators are proposed to be started by the Railways and, if so, where and with what capacity ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) and (b) The Central railway has a power house at Thakurli which serves the traction needs of the electrified ghat sections on that Railway. This power house has an installed capacity of 96 MW.

(c) As a long term measure, to ensure uninterrupted supply of power for traction purposes, the question of setting up further power houses with railways own generators is receiving consideration.

Drilling Platform obtained from Japanese Firm for Offshore Drilling

9591. SHRI SHANKERRAO SAVANT :
 SHRI J.G. KADAM :

Will the Minister of PETROLFUM AND CHEMICALS be pleased to state :

(a) what is the cost of the drilling platform obtained from a Japanese firm for offshore drilling and what amount of damages have been received from the Japanese firm for its late delivery; and

(b) what arrangement is being made for imparting training to Indian personnel in using it for drilling oil ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :
 (a) The price paid by the Oil and Natural Gas Commission for the drilling platform "Sagar Samrat" is Yen 5168 million. Liquidated damages amounting to Yen 182.88 million are payable by the Japanese supplier to the ONGC on account of the delay in the delivery of the platform.

(b) A total of 28 personnel of the Oil and Natural Gas Commission have already been trained abroad in familiarisation with, and operation and maintenance of, mobile offshore drilling platform and its machinery and equipment.

Furthermore, for the first one year, the operations from 'Sagar Samrat' will be carried out with the help of M/s Offshore International S.A., an internationally reputable firm of offshore drilling contractors. During this period, the ONGC's personnel, who will be working alongwith the experts of Offshore International on the platform, will receive on-the-job training in the various operations connected with this platform.

**Locations and Capacities of Oil Refineries
 and Termination of Agreement with Foreign Oil Companies**

9592. SHANKERRAO SAVANT :
 Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) what are the locations of oil refineries in India, what is the capacity of each them and who is controlling them of

(b) which new refineries are proposed to be started, what are their locations, capacities and who will control them;

(c) when are the agreements with each of the foreign oil companies controlling oil refineries scheduled to be terminated;

(d) whether there is a clause in the agreements enabling Government to take over the refineries earlier then scheduled; and

(e) if so, what is the text of the clause ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :

(a) Existing Refineries

Location of the Refinery	Capacity (In Million Tonnes)	Controlling Authority
1. Ambalamugal, Cochin (Kerala)	2.5	Cochin Refinery Ltd.
2. Nunmati, Gauhati (Assam)	0.75	Indian Oil Corporation Ltd. (Refineries & Pipelines Division)
3. Barauni (Bihar)	3.0	Do.
4. Koyali (Gujarat)	3.0	Do.
5. Manali (Tamil Nadu)	2.5	Madras Refineries Ltd.
6. Trombay (Maharashtra)	2.72	Esso Standard Refining Company of India Ltd.
7. Trombay (Maharashtra)	3.75	Burmah-Shell Refineries Limited.
8. Vishakhapatnam (Andhra Pradesh)	1.25	Caltex Oil Refining (India) Ltd.
9. Digboi (Assam)	0.5	Assam Oil Company Ltd.
(b) Refineries proposed to be started		
1. Haldia Refinery (under construction)	2.5	Indian Oil Corporation Ltd. (Refineries & Pipelines Division)
2. Bongaigaon Refinery, Bongaigaon (Assam) (Project approved by Government)	1.0	Till a new body is set up, it will be managed by Indian Petro- chemicals Corporation Ltd.
3. North West Refinery, Mathura (UP) (Feasibility Report under consideration)	6.0	Indian Oil Corporation Ltd. (Refineries & Pipelines Division)
4. A refinery at a suitable point on the West Coast (Feasibility Report under preparation—Location yet to be finally decided.	3 to 4	Not yet decided—Preliminary mark i.e. preparation of Feasibility Report is being done by IOC (Refineries & Pipelines Division)

*Current operating levels.

(c) The Refinery Agreements in respect of the three coastal refineries owned by foreign oil companies contain an assurance that the refinery company will not be nationalised for a period of twentyfive years from the commencement of operations. This period ends in 1979 in respect of Esso, in 1980 in respect of Burmah-Shell and in 1982 in respect of Caltex.

(d) No, Sir.

(e) Does not arise.

**Devasyorana Project in Udaipur
Division in Rajasthan**

9593. SHRI LALJI BHAI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Devasyorana project in Udaipur Division in Rajasthan State has

three phased development plant but till now only one phase has been completed while it was claimed in the Consultative Committee of his Ministry that 80 per cent work has been completed; and

(b) If so, the actual facts thereof ?

**THE DEPUTY MINISTER IN THE
MINISTRY OF IRRIGATION AND
POWER (SHRI BALGOVIND VERMA):**

(a) and (b). The State Government have informed that the entire scheme is expected to be executed in four stages, progressively tapping waters of Wakal River Valley. Only the first stage, has so far been taken up for execution. It was administratively sanctioned for Rs. 176.48 lakhs, out of which Rs. 117.38 lakhs are to be utilised by the Irrigation Department for constructing the dam, diversion tunnel channel etc.